

वा जो कि बैंड डेट में डाल दिया गया है? क्या यह भी ठीक है कि इन दोनों लोन्स पर कई-कई साल का इंटरेस्ट चार्ज नहीं किया गया है? अगर हां तो उस की तफसील क्या है और अगर नहीं तो यह बतलाया जाये कि इंटरेस्ट किस हिसाब से चार्ज किया गया और 31-3-68 तक कुल कितनी रकम उन के जिम्मे थी?

(ब) सारी कौन सी कम्पनियां या फिल्मों को लोन दिया गया जिन की शेड्यूल के मुताबिक भ्रदायगी नहीं हो रही है? कुल प्रिंसिपल रकम और इंटरेस्ट कितना है और इस वक्त तक कम्पनीज को कुल कितने रुपये का घाटा है?

(स) गया सरकार फिल्म फाइनेन्स कारपोरेशन के उन डाइरेक्टरों के बारे में जो 1960 के बाद तक रहे हैं एन्वयरी करायेगी और कौनों का सी बी आई को देगी ताकि इन सारे मामलों में जो घोटाला हुआ है वह साफ हो सके।

SHRI K. K. SHAH: So far as Godan is concerned we have recovered Rs. 2,70,694 including interest of Rs. 1, 18, 707 and for the balance of Rs. 3, 29, 522 a decree has been obtained. The award has been obtained. So far as the second film is concerned, a sum of Rs. 4,86, 633 including an interest of Rs. 1,92, 260 has been recovered, and for the balance, arbitration proceedings are pending.

SHRI S. S. KOTHARI: For the last one year or so I so I have been repeatedly telling the hon. Minister that he should be very careful in regard to the loans that are being advanced by the Film Finance Corporation; he has not been taking action and we have been seeing that he has been progressing along the same path. The Corporation will come to grief. I would again request him in the public interest that he should kindly be very careful in giving loans to the firms which are being produced. (Interruption). Will the Minister kindly have a departmental enquiry? I would not

go as far as the other Member on the opposite side, who is asking for a CBI enquiry, but let the Hon. Minister have a proper departmental enquiry into the affairs of this Corporation. Otherwise, public money is being wasted and the Public Undertakings Committee will be compelled to ask for an enquiry into it. In spite of our requests, the Minister has been proceeding on the same lines with regard to this matter. (Interruption).

SHRI K. K. SHAH: Let the hon. Member bear with me. This is an autonomous body, and I have no appellate powers, but whenever my attention has been drawn to this, I make enquiries and give the information to him.

Centrally Sponsored Schemes

*362. SHRI D. N. PATODIA: Will the PRIME MINISTER be pleased to state:

(a) whether pursuant to the recommendations of the Administrative Reforms Commission that the number of Centrally sponsored schemes should be kept to the minimum the Planning Commission have taken further steps to transfer such schemes to the State;

(b) if so, the progress so far made in this regard; and

(c) the guidelines which have since been formulated with regard to the new development schemes which are to be sponsored by the Centre in future?

THE MINISTER OF STEEL IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT):

(a) Yes, Sir.

(b) According to the N.D.C. Committee's decision, 45 Schemes have been excluded from the existing list of Centrally Sponsored Schemes.

(c) Central Ministries are working out the details of the approved schemes. Guidelines will be decided upon after the details are examined.

SHRI D. N. PATODIA: This transfer of the schemes from the Centre to the State has taken place in pursuance of the recommendations made by the ARC. May I, therefore, know what are the criteria and guidelines by which only 45 schemes have been transferred out of 89, which is the total number of Centrally sponsored schemes, and why the balance of the schemes has not been transferred? Then, may I know whether, in transferring these 45 schemes, the consent of the States concerned was also obtained and to what extent the financial burdens are being shared by the Centre and the States?

SHRI B. R. BHAGAT: The Administrative Reforms Commission laid down four criteria: that the projects should be of a regional or inter-State character; they should require lump sum provision; they should have an all-India significance, and they should be mainly projects of research and surveys. These were the four criteria. In addition, a Committee of the NDC, including the Chief Ministers, presided over by the Deputy Chairman accepted these criteria and also gave certain other guidelines and they considered it from various angles.

SHRI RANGA: Criteria plus guidelines, all given by the laymen except the Vice-Chairman; it is only because they are Chief Ministers.

SHRI B. R. BHAGAT: I said that these four criteria were given by the Administrative Reforms Commission. They are all eminent members. Then, this matter was considered by the Officials Committee; it went into all these questions then they submitted a report to the NDC which is composed of Chief Ministers and the Deputy Chairman. Therefore, it is wrong for the hon. Member to say . . .

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER

OF EXTERNAL AFFAIRS (SHRI-MATI INDIRA GANDHI): May I intervene for a minute? The Committee of the NDC consists of the Chief Ministers, because they are able to give an indication of what they can do in their States. This Committee which had held its meeting in July, 1968, set up an Officials Committee to review the existing centrally-sponsored schemes in the light of the criteria laid down by them which the Minister of State has just now mentioned, and also to examine the fresh proposals submitted by the Ministries in this regard. The criteria which they laid down are as follows.

1. Centrally sponsored schemes should satisfy the criteria laid down by the ARC.

2. The schemes already agreed to be transferred to the State Sector should not be re-transferred to the Centrally sponsored sector except for some compelling reason.

3. The number of Centrally sponsored schemes should be kept at a minimum and the outlay on this should not exceed a certain percentage—one-sixth or one-seventh of the State plan assistance.

4. All Centrally sponsored schemes in the fourth Plan should be fully financed by the Central Government.

The individual schemes were examined by the Officials Committee and a full report was submitted, as the Minister has mentioned, to the NDC at its meeting held in September. The Committee finally approved 52 schemes listed in the statement and this was placed on the Table of the House in reply to Starred Question No. 68 on 13th November.

SHRI D. N. PATODIA: With regard to those schemes transferred to the States, to what extent will the financing be shared by the Centre and the State? May I know whether the Centre is going to increase the allocation to States to finance such schemes?

SHRI B. R. BHAGAT: The 52 Centrally sponsored schemes will be hundred per cent financed by the Centre. Those which have been transferred to the States will form part of the State plan. There is no commitment from the Centre about financing those schemes.

SHRI D. N. PATODIA: This is very strange. Schemes which were originally taken over by the Centre to be financed by the Centre are now being transferred in view of certain procedural difficulties and recommendations to the States for implementation. From where are the States going to mobilise the resources to finance these schemes which were originally to be financed by the Centre? Secondly, may I know whether this recommendation of the ARC for transfer of the schemes has been accepted in toto by the Government, because there are cases where the schemes which are in the States are not being implemented fully and properly, like the Rajasthan Canal. There are certain justifiable cases like that where the State schemes should be transferred to the Centre rather than *vice-versa*.

SHRI B. R. BHAGAT: The pattern of central assistance has also been determined. The other day I laid on the Table the new criteria which have been accepted by all the Chief Ministers. For special projects like Rajasthan Canal and for meeting special problems like a large number of tribal population in a State or backward region, 10 per cent will be given for special projects and 10 per cent for all the States which are below the national average. Projects like the Rajasthan Canal can be met from the 10 per cent assistance specially provided for the States which have special problems or special schemes.

SHRI D. N. PATODIA: Are you satisfied with the reply, Sir? My question was with regard to the

schemes which were already formalised and which it was the Centre's decision to implement. What will happen to the financing of those schemes? I am not asking about the future schemes.

SHRI B. R. BHAGAT: For that the finance will come from the State resources. That includes the liberal central assistance provided under the new scheme.

SHRI CHENGALRAYA NAIDU: May I know from the Prime Minister what are the terms of reference of the ARC and how long they will take to complete their work? Before submitting the report to the Government, the Chairman is announcing it in the press. May I know whether there is any limit to this and whether the Prime Minister is going to take steps to see that they complete their work early?

SHRIMATI INDIRA GANDHI: We are anxious that the reports should come in soon. Some reports have come in. Some items have been implemented and some are under consideration. But I do not think this is the time to go into a discussion on the ARC.

SHRI LOBO PRABHU: In respect of these schemes financial criterion is very important to this House. You are now only transferring the money required in a general sort of way under the Finance Commission's proposal. Will not this lead to some shortage and some excess in some cases? Secondly, when you are transferring these schemes are you reducing your staff here corresponding to the transfer?

SHRI B. R. BHAGAT: If a scheme is transferred, along with it the staff is also transferred. To that extent, there will be reduction here.

SHRI KANWAR LAL GUPTA: Is that an answer to the question?

MR. SPEAKER: It is an answer.

SHRI K. LAKKAPPA: Certain centrally sponsored schemes have been handed over to the States because of which the States are finding it difficult to mobilise resources. May I know whether the respective Chief Ministers of States have been advised by the Planning Commission to mobilise resources for such schemes? May I know whether any *ad hoc* arrangement has been made by the Planning Commission in this behalf?

SHRI B. R. BHAGAT: So far as the State resources to meet their requirements are concerned, it consists of two parts. One is Central assistance that will be fixed on the basis of the new criterion evolved unanimously by all the Chief Ministers. The balance, which is more important, has to be raised by the States themselves. So, whether the State plan will be big or small, whether it will include all the projects that they want to take up or not will largely depend upon the resources that the States will themselves raise.

SHRI K. LAKKAPPA: That is not my point. I want to know whether any *ad hoc* scheme has been proposed by the Planning Commission, as advised by the Government and the Chief Ministers of the respective States.

SHRI B. R. BHAGAT: There is no *ad hoc* arrangement. The whole question is being considered in the context of the Fourth Five Year Plan.

M. I. Gs

*364. **SHRI RANJIT SINGH:**
DR. SUSHILA NAYAR:

Will the Minister of DEFENCE be pleased to state:

(a) the progress so far made by Government in the manufacture of MIGs;

(b) whether the work is progressing according to the schedule and if not the reasons therefor; and

(c) the time by which it will be possible to have Indian made MIGs ready for use in the country?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) We have already completed the programme for manufacturing MIG aircrafts from imported assemblies. Their manufacture from Sub-assemblies is in progress.

Manufacture of MIG aircrafts from raw materials which is the last phase of their production programme, will commence in 1971.

(b) The progress is according to schedule.

(c) Deliveries of MIG aircraft manufactured in India from raw materials are expected to commence in 1971.

SHRI RANJIT SINGH: The Minister has stated that the progress is according to schedule. It has been promised earlier that the first aircraft would roll out of this factory, or out of this complex, in 1970. Now he says that it will be in 1971. But we know that it will not be an aircraft manufactured there, but an aircraft assembled there. Now I would like to know from him one thing. Apart from the manufacture of a complete aircraft, we are facing a situation where more than 60 per cent of our MIG fleet already existing is grounded due to lack of spare parts. Will the government first consider the manufacture of spare parts, because of the shortage of which our MIG fleet is largely grounded?

SHRI L. N. MISHRA: Our aircraft is not grounded for want of spares. We have got arrangements for import of spare parts from the Soviet Union. We are getting those spare parts. So far as the manufacture of spare parts is concerned.

SHRI KANWAR LAL GUPTA: Sir, can you understand what he says?